

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 208/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th February 2018, 10.30 A.M

Name of the Company	NE Forgings Pvt.Ltd. -Vs- Oscorp Industries Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. AKASH SHARMA, Pr. CS.
Abhishek Sekda.
Advocate

Corporate Debtor
Operational
Creditor

Akash Sharma
13.2.18
Nsukda
13.12.18

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Pr. CS appearing for the corporate debtor has sought leave for filing Memorandum of Appearance along with the Board Resolution and reply. Prayer is allowed. Memorandum of Appearance along with the Board Resolution may be filed within 3 days.

Corporate debtor is directed to file reply affidavit within 7 days by serving a copy to the operational creditor and operational creditor is directed to file rejoinder, if any, within

7 days after receipt of reply affidavit, if any, with a copy in advance to the opposite party.

List it on 16/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)